CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.181/TL/2023

Subject : Application under Section 14 of the Electricity Act, 2003 read with

Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate transmission licence to Powergrid Bikaner Transmission System

Limited.

Petitioner : Powergrid Bikaner Transmission System Limited (PBTSL)

: Uttar Pradesh Power Corporation Limited and 16 Ors. Respondents

Date of Hearing : **28.11.2023**

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Shri Prashant Kumar, PBTSL

Shri Abhiiit Daimari, PBTSL Shri Yatin Sharma, CTUIL Shri Siddharth Sharma, CTUIL Shri Akshyvat Kislay, CTUIL Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence to the Petitioner for the implementation of the various transmission elements, as indicated in the Petition, through the Regulated Tariff Mechanism. He added that the Petitioner has already complied with all the requirements for the grant of a transmission licence under the Transmission Licence Regulations, and the Commission, vide its order dated 13.11.2023 has also directed that a notice proposing to issue a transmission licence to the Petitioner be published as above and inviting the suggestions/objections thereon as per Section 15(5) of the Electricity Act, 2003. The representative of the Petitioner further submitted that, as such, no suggestions/objections have been received pursuant to the publication of notice by the Commission and accordingly, the Commission may proceed to grant a transmission licence to the Petitioner.

2. During the hearing, the Commission had a specific query regarding the approval of the Central Government for the Projects (as involved in the present Petition) along with their timelines for implementation as per Rule 3(5) of the Electricity (Transmission System Planning, Development, and Recovery of Inter-State Transmission Charges) Rules, 2021 ('Transmission System Planning Rules'). In response, the representative of the CTUIL submitted that the approval of the projects costing up to Rs. 100 crore, including their mode of implementation and the timelines, is prescribed for the CTUIL with an intimation to the NCT & the Ministry of Power. The said Rules may not be attracted to such projects costing less than Rs. 100 crore.

- 3. Considering the submissions made by the representative of the Petitioner and CTUIL, the Commission directed CTUIL to furnish its comments/submissions with regard to the compliance of Rule 3(5) of Transmission System Planning Rules and to submit a copy of the approval of the Central Government for the transmission scheme covered in the instant Petition, in terms of the said Rules, 2021 notified by the Ministry of Power on 1.10.2021 on an affidavit within a week.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission SD/-(T.D. Pant) Joint Chief (Law)